IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

WEDNESDAY, THE TWENTY FOURTH DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND

THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NOS: 10463 AND 10501 OF 2021

W.P.No.10463 of 2021

Between:

M.Sujatha, D/o. M.Lingam (Late), Aged about 40 years, Occ. Junior Stenographer, Erstwhile Andhra Pradesh Administrative Tribunal, Purani Haveli, Hyderabad., Presently working on deputation in the O/o. the High Court of Andhra Pradesh, Amaravathi, Guntur District, A.P.

.....PETITIONER

AND

1. The Government of India, Rep.by its Under Secretary Department of Personnel and Training Ministry of Personnel, Public Grievance and Pensions Department, Lokanayak Bhavan, Khan Market, New Delhi.
2. The State of Andhra Pradesh, Rep.by its Chief Secretary, General Administration Department, Secretariat, Velagapudi, Guntur District.
3. The State of Telangana, Rep.by its Chief Secretary, General Administration Department, Secretariat, Hyderabad - 500 022.
4. The Advisory Committee, Constituted under the Provisions of the Andhra Pradesh Reorganization Act, 2014, Rep.by its Member Secretary, General Administration (SRD) State of Andhra Pradesh, Secretariat, Hyderabad - 500 022.
5. The State of Andhra Pradesh, Rep.by its Principal Secretary, SRD General Administration (SR-I) Department, Secretariat, Hyderabad.
6. The State of Telangana, Rep.by its Secretary, SRD General Administration (SR) Department, Secretariat, Hyderabad.

.....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ, Order or Direction, more particularly one in the nature of Writ of Mandamus, to declare the action of the 1St respondent in issuing the impugned order No.(1)/2017, dated 04/10/2017 of the 1st Respondent as communicated through G.O.Ms.No.133, General Administration (SR-I) Department, dated 04/10/2017 in making final allocation wherein allocating the Petitioner to the State of Andhra Pradesh (AP) in respect of the Head of the Department i.e., A.P. Administrative Tribunal under the Administrative Department of General Administration and set-aside the same in respect of the petitioner is concerned as illegal, improper, unjust, arbitrary, discriminatory and contrary to principles of natural justice and further direct the respondents to allocate the petitioner to the State of Telangana as per the guidelines issued by the 1st respondent.

I.A.NO:1 OF 2021

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the impugned order No.(1)/2017 dated 04/10/2017 of the 1st Respondent as communicated through G.O.Ms.No.133, General Administration (SR-I) Department dated 04/10/2017 in respect of the petitioner by directing the respondents to allocate the petitioner to the State of Telangana as per her option pending further consideration in the petition.

Counsel for the Petitioners : SRI B.KRISHNA

Counsel for the Respondent No.1 : DEPUTY SOLICITOR GENERAL OF INDIA

Counsel for the Respondent Nos.2, 4 & 5 : SRI B.GOVIND REDDY

Counsel for the Respondent Nos.3 & 6 : G.P FOR GENERAL ADMINISTRATION

W.P.NO:10501 OF 2021

Between:

1. M.Kalpana, W/c. M.Prudhvi Kumar, Aged about 36 years, Occ. Computer Programmer, Erstwhile Andhra Pradesh Administrative Tribunal, Purani

Haveli, Hyderabad., Presently working on deputation in the O/o. the High Court of Andhra Pradesh, Amaravathi, Guntur District, A.P.

2. N.Srinivas, S/o. Late N.Yadaiah, Aged about 42 years, Occ. Senior Assistant, Erstwhile Andhra Pradesh Administrative Tribunal, Purani Haveli, Hyderabad., Presently working on deputation in the O/o. the High Court of Andhra Pradesh, Amaravathi, Guntur District, A.P.

3. T.Laxrnan, S/o. Late T.Narsimha, Aged about 42 years, Occ. Junior Assistant, Erstwhile Andhra Pradesh Administrative Tribunal, Purani Haveli, Hyderabad., Presently working on deputation in the O/o. the High Court of Andhra Pradesh, Amaravathi, Guntur District, A.P.

.....PETITIONERS

AND

1. The Government of India, Rep.by its tinder Secretary Department of Personnel and Training Ministry of Personnel, Public Grievance and Pensions Department, Lokanayak Bhavan, Khan Market, New Delhi.

2. The State of Andhra Pradesh, Rep.by its Chief Secretary, General Administration Department, Secretariat, Velagapudi, Guntur District.

3. The State of Telangana, Rep.by its Chief Secretary, General Administration Department, Secretariat, Hyderabad - 500 022.

4. The Advisory Committee, Constituted under the Provisions of the Andhra Pradesh Reorganization Act, 2014, Rep.by its Member Secretary, General Administration (SRD) State of Andhra Pradesh, Secretariat, Hyderabad - 500 022.

5. The State of Andhra Pradesh, Rep.by its Principal Secretary, SRD General Administration (SR-I) Department, Secretariat, Hyderabad.

6. The State of Telangana, Rep.by its Secretary, SRD General Administration (SR) Department, Secretariat, Hyderabad,

.....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ, Order or Direction, more particularly one in the nature of Writ of Mandamus, to declare the action of the 1st respondent in issuing the impugned order No.(1)/2017, dated 04/10/2017 of the 1st Respondent as communicated through G.O.Ms.No.133, General Administration (SR-1) Department dated 04/10/2017 in making final allocation wherein allocating the Petitioners to the State of Andhra Pradesh (AP) in respect of the Head of the Department i.e., A.P. Administrative Tribunal under the Administrative Department of General Administration and set-aside the same in respect of the petitioners are concerned as illegal, improper, unjust, arbitrary, discriminatory and

contrary to the guidelines No.18(i) dated 29/10/2014 issued by the 1st respondent and further direct the respondents to allocate the petitioners to the State of Telangana as per the guidelines issued by the 1st respondent.

I.A.NO:1 OF 2021

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the impugned order No.(1)/2017 dated 04/10/2017 of the 1st Respondent as communicated through G.O.Ms.No.133, General Administration (SR-I) Department dated 04/10/2017 in respect of the petitioners by directing the respondents to allocate the petitioners to the State of Telangana as per their option taking into the consideration of Guidelines No.18(i) dated 29/10/2014 pending further consideration in the writ petition.

Counsel for the Petitioners : SRI B.KRISHNA

Counsel for the Respondent No.1 : DEPUTY SOLICITOR GENERAL OF INDIA

Counsel for the Respondent Nos.2, 4 & 5 : SRI B.GOVIND REDDY

Counsel for the Respondent Nos.3 & 6 : G.P FOR GENERAL ADMINISTRATION

The Court made the following COMMON ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION Nos.10463 and 10501 of 2021

COMMON ORDER:

Mr. B.Krishna, learned counsel for the petitioners.

2. Learned counsel for the petitioners seeks permission of this Court to withdraw the Writ Petitions.

3. Accordingly, the Writ Petitions are dismissed as withdrawn. However, there shall be no order as to costs.

Miscellaneous applications, if any pending, shall stand closed.

SD/- C. DEEPIKA
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. Two CC's to G.P FOR GENERAL ADMINISTRATION, High Court for the State of Telangana at Hyderabad. (OUT)
2. One CC to SRI B.KRISHNA, Advocate [OPUC]
3. One CC to DEPUTY SOLICITOR GENERAL OF INDIA, Advocate [OPUC]
4. One CC to SRI B.GOVIND REDDY, Advocate (OPUC)
5. Two CD Copies

SA
GJP

HIGH COURT

DATED:24/09/2025



COMMON ORDER

WP.Nos.10463 AND
10501 of 2021

DISMISSING THE WRIT PETITIONS AS WITHDRAWN WITHOUT COSTS.

(8)
13/X/25